

(a) whether it is a fact that the incidents of illegal exploitation of ground water are increasing all over country;

(b) whether Government has received any complaints in this regard;

(c) if so, the details thereof; and

(d) whether Government is preparing any action plan to prevent the exploitation of underground water?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) A few instance of illegal drilling of tubewells in area notified by Central Ground Water Authority have been reported in some parts of the country.

(b) and (c) Complaints of illegal drilling of tubewells have been received from parts of South & South West districts of Delhi, Faridabad, Gurgaon and Karnal districts of Haryana, Sangrur district of Punjab and Ghaziabad district of Uttar Pradesh. The action on these complaints is taken by the concerned Deputy Commissioners/ District Collectors, who have been authorized by the Authority for enforcement of regulatory directions issued under Section 5 of Environment (Protection) Act of 1986 in notified areas.

(d) To prevent over-exploitation of ground water resources, Government has circulated a Model Bill to Regulate and Control the Development and Management of Ground Water to all the States/Union Territories to enable them to enact ground water legislation. So far, only 11 States/Union Territories viz. Andhra Pradesh, Bihar, Goa, Himachal Pradesh, Kerala, Tamil Nadu, West Bengal and UTs of Chandigarh, Dadra & Nagar Haveli, Lakshadweep and Puducherry have enacted ground water legislation. Apart from this, Central Ground Water Authority has notified 82 areas in the country, where permission for drilling of tubewells is not accorded for any other use except drinking.

#### **Exploitation of ground water**

772. DR. JANARDHAN WAGHMARE: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether Government is aware that the ground water level has been depleting considerably day by day in the country;

(b) if so, whether indiscriminate exploitation of groundwater by private companies is the main factor for depletion of groundwater;

(c) if so, the details thereof;

(d) whether Government proposes to set up a regulatory body to monitor the exploitation of groundwater; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) Analysis of water level data collected by Central Ground Water Board during May, 2011 when compared with that collected during May 2001 has indicated that 43% of the observation wells monitored throughout the country have registered fall in ground water levels.

(b) The exploitation of Ground Water by private companies causing depletion of Ground Water is seen locally in case of Industrial Belt. The major share of GW extraction is for irrigation purpose and fall in the GW level in an area is resultant of various recharge parameters like precipitation, inflow from surface water bodies, seepages from various sources etc. and discharge parameters like withdrawal for various purposes including irrigation, domestic and industries and outflow to surface water bodies.

(c) Ground water withdrawal as on 2004 for all uses is estimated as 231 bcm per year, out of which withdrawal for irrigation is 213 bcm and that for domestic and industrial purposes together is 18 bcm.

(d) and (e) The Government has constituted Central Ground Water Authority, under Section 3(3) of Environment (Project) Act of 1986, to regulate and control the ground water development and management in the country. Further, the Ministry of Water Resources has circulated to the States & Union Territories the Model Bill to regulate and control the development of ground water. So far States of Andhra Pradesh, Bihar, Goa, Himachal Pradesh, Kerala, Tamil Nadu, West Bengal

and UTs of Chandigarh, Dadra & Nagar Haveli, Lakshadweep and Puducherry have enacted ground water legislation.

**Irrigation projects in Jharkhand**

773. SHRI DHIRAJ PRASAD SAHU: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the details of ongoing major and medium irrigation projects in Jharkhand, location-wise;
- (b) the details of projects undertaken before re organisation of the State;
- (c) the target fixed for completion of each of the projects;
- (d) the estimated funds required for completion of these projects; and

(e) the funds allocated and released for timely completion of the projects during the last three years and the current year, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI VINCENT PALA): (a) to (e) As per the information furnished by the State Government of Jharkhand, the details of ongoing major and medium irrigation projects in the State of Jharkhand, along with their estimated cost, district benefited, target date for the completion and outlay & allotment of funds during current year and last 3 years, year-wise is given at Annexure-I. Out of 8 major and 17 medium ongoing Projects, 7 major and 12 medium projects have been undertaken before the reorganization of the State, as indicated in Statement.